

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No.188/MP/2019
along with I.A No. 66/2019**

- Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the Power Sale Agreement (PSA) dated 15.9.2006 between erstwhile Punjab State Electricity Board, i.e. the predecessor of Punjab State Power Corporation Ltd. (PSPCL) and PTC India Ltd. (PTC) for purchase of 340 MW of power from 1200 MW Teesta-III Hydro-electric Project of Teesta Urja Ltd. Pursuant to the PPA dated 28.7.2006 between PTC and TUL and the BPTA dated 4.6.2010 signed between PGCIL, PSPCL, other Discoms of Uttar Pradesh, Rajasthan & Haryana and PTC.
- Petitioner : PTC India Limited & anr.
- Respondent : Punjab State Power Corporation Limited & anr.
- Date of Hearing : **28.6.2022**
- Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Parties Present : Shri Ravi Kishore, Advocate, PTCIL
Shri Ankur Gupta, Advocate, TUL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Ms. Soumya Singh, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Shri Kashish Bhambhani, CTUIL
Shri Yatin Sharma, CTUIL
Shri Sidharth Sharma, CTUIL
Shri Ranjit Singh Rajput, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, the learned proxy counsel for Petitioner No.2, Teesta Urja Limited (TUL) prayed for adjournment of the hearing on the ground that the arguing counsel is indisposed. This was not objected to by the learned counsel for the Respondent, CTUIL.

3. The Commission accepted the request of Petitioner No.2, TUL, and adjourned the hearing.



4. The Petition along with IA shall be listed for hearing in due course for which separate notice will be issued to the parties.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

